from the Union Home Ministry was received inspite of repeated requests;

(c) whether his Ministry has taken a final decision in respect of poll revision in Assam;

(d) if so what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): (a) to (d) A proposal for extensive revision, of electoral roll in Assam has been submitted by the State Government of Assam to the Election Commission of India, who referred the matter to this Ministry in view of certain major legal implications involved. The matter has since been referred, in consultation with the Chief Election Comm. ssioner to the Attorney General of India for his expert opinion.

**Classification of products *to* Central excise duty**

1698. SHRI RAMSINH RATHVA: Will the Minister of FINANCE be pleased to state:

(a) whether for the purpose of classification of a product for Central excise duty, the meaning and interpretation of the product as done by the concerned administrative Ministry of Government is taken into consider or it is only as per the understanding of the product by the Ministry of Finance that the item is classified; and

(b) in case, where the interpretation of a product by the Ministry of Finance and the concerned administrative Ministry differ, which interpretation is taken as valid?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) While the views of the concerned Administrative Ministry are taken into consideration for issuing any general guidelines by the Central Board of Excise 4 Customs, the interpretation given by the Board would only be valid under the Central Excise law. However, the classification of a product in individual cases is made by the proper officer vested with quasi-judicial powers, under Central Excise Laws, in accordance with the statutory provisions contained in the Central Excise Tariff. In case of dispute Central excise laws provide for statutory appeals against the decision of the proper officer, like appeals to Customs, Excise and Gold Control Appellate Tribunal, High Courts and Supreme Court.

**निर्यातोन्मुखी उद्योग द्वारा निर्यात**

1699. श्री रजनी रंजन साहू : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भुगतान संतुलन की स्थिति में सुधार करने के लिए भारत सरकार द्वारा निर्यातोन्मुख उद्योगों को कई सुविधाएं प्रदान किए जाने के बावजूद देश के कुल निर्यात में इन उद्योगों का हिस्सा नगण्य है ; और

(ख) यदि नहीं, तो 1986-87 और 1987-88 के दौरान किए गए कुल निर्यात में से मुक्त व्यापार क्षेत्रों द्वारा किए गए निर्यात का प्रतिशत कितना है और उससे कितनी विदेशी मुद्रा अर्जित की गई ?

वाणिज्य मंत्रालय में राज्य मंत्री (श्री पी० आर० दास मुंशी) : (क) आर (ख) देश के 6 निर्यात संसाधन क्षेत्रों (ई पी जेड) में से चार क्षेत्रों को अभी हाल में ही स्थापित किया गया है । अब तक कांडला और बम्बई में सांताक्रुज निर्यात क्षेत्रों द्वारा सर्वाधिक निर्यात किया गया है । इन निर्यातों में 1980-81 के 15 करोड़ रुपए से 1987-88 में ... करोड़ रुपये के स्तर तक महत्वपूर्ण वृद्धि हुई । इन क्षेत्रों से निर्यात की जाने वाली मदें मुख्यतया औद्योगिक उत्पाद हैं । निर्यात की प्रगति औद्योगिक एककों की संख्या और विनिर्माण की मदों से सम्बन्धित हैं । सांताक्रुज इलेक्ट्रोनिक्स प्रोसेसिंग जोन देश में इलेक्ट्रानिक उत्पाद के लगभग 40 प्रतिशत तक निर्यात में सहायता करती है । इन क्षेत्रों से निर्यात का आकलन